

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.3601

TO BE ANSWERED ON WEDNESDAY, THE 17TH MARCH, 2021

Nyaya Mitra

+3601. SHRI JASWANT SINGH BHABHOR:
SHRI VINAYAK RAUT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the aims and objective of Nyaya Mitra yojana;
- (b) whether assistance is also provided to the poor communities through Nyaya Mitra for redressal of disputes;
- (c) if so, the details of measures being taken to provide immediate assistance to the people of tribal areas in Gujarat;
- (d) the details of Nyaya Mitras proposed to be engaged in district courts of Maharashtra;
- (e) whether about 100 Nyaya Mitras have been engaged in various District Courts of the country: and
- (f) if so, the details thereof particularly Maharashtra?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS,
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVISHANKAR PRASAD)**

- (a) & (b) Nyaya Mitra programme aims to facilitate expeditious disposal of the cases pending over 10 years in High Courts and Subordinate

Courts including civil cases such as matrimonial cases, accident claim cases and criminal cases.

(c)to (f) Since introduction of Nyaya Mitra programme in April 2017, a total of 29 Nyaya Mitras were engaged in Uttar Pradesh, Bihar, West Bengal, Tripura, Rajasthan, Odisha including one Nyaya Mitra in Mumbai City Civil Court of Maharashtra. No Nyaya Mitra has been engaged in the state of Gujarat so far.